

**Central Administrative Tribunal  
Principal Bench**

**OA No.678/2014**

New Delhi, this the 9<sup>th</sup> day of August, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. Shekhar Agarwal, Member (A)**

K. Narasimha  
S/o Late Shri K. Bakkaiah  
IAS (AGMUT: 1991)  
Now residing at:  
33/34, Rajpur Road  
Delhi Government Officers Flat  
Civil Lines, Delhi-110054. ....Applicant

(By Advocate: Shri Prateek Tushar Mohanty)

Vs.

Union of India through the Secretary  
Ministry of Home Affairs  
North Block  
New Delhi-110001. ....Respondent

(By Advocates: Shri D.S. Mahendru and Shri R.N. Singh)

**Order (Oral)**

**By Justice Permed Kohli:**

The applicant has challenged the suspension order dated 14.11.2006 and extension thereto vide impugned orders dated 27.12.2013 and 31.01.2014. It is admitted case of the parties that during the pendency of this Application, the applicant stands terminated.

2. In this view of the matter, this Application is rendered infructuous. Dismissed as such. However, the competent authority is required to take a decision in terms FR 54 (b) on conclusion of the inquiry. Let such a decision be taken within a period of three months from the date of copy of this order is served.

**( Shekhar Agarwal)**  
**Member(A)**

**(Justice Permod Kohli)**  
**Chairman**

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